

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.2531
TO BE ANSWERED ON THE 3RD JANUARY, 2018

PROBLEM OF LAND

2531. SHRI VIRENDER KASHYAP:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether the Cantt. Boards are facing problems due to the strict rules prevailing in the areas of Defence land and if so, the details thereof;
- (b) whether elected members of Cantt. Boards are not heard in such matters by the Defence authorities, if so, the details thereof and the reaction thereto;
- (c) whether the Government proposes to sort out all such issues of land etc. in Cantts; and
- (d) if so, the details thereof and if not, the reasons therefor?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE

र० र रा०य मं०ी

(डा. सुभाष भामरे)

(a) No, Madam. The Cantonment Boards are not facing problems on account of existing rules in respect of defence land.

(b) In every Cantonment, a Board is constituted under Section 10 of the Cantonments Act, 2006, in which elected representatives are members. Decisions are taken in the Board through majority voting and the elected members have full opportunity to voice their opinion or raise any issue in the Board meetings. The elected member can also represent to GOC-in-C of the Command or Central Government.

(c) & (d): Does not arise.
